SHORT DURATION DISCUSSION

Increasing incidents of Terrorist Violence in the Country, particularly in the context of recent Bomb Blasts in Mumbai—(Contd.)

MR. CHAIRMAN: Now, the Short Duration Discussion on the increasing incidents of terrorist violence in the country, particularly in the context of recent bomb blasts in Mumbai. Shri Janeshwar Mishra. ...(Interruptions)...

SHRIMATI BRINDA KARAT (West Bengal): Sir, we wanted to seek some clarifications. ...(Interruptions)...

श्री सभापति : क्लैरिफिकेशन सब का एक साथ बाद में ले लेंगे। ...(व्यवधान).... यह बाद में होगा। ...(व्यवधान)....

श्री जनेश्वर मिश्रः धन्यवाद सभापति महोदय। मुझे बहुत कम बोलना है।

श्री सभापतिः जरा जल्दी बोलिए। ...(व्यवधान)....

श्री जनेश्वर मिश्रः हमने एक प्वायंट जो कल शोर-गुल के कारण छोड़ दिया था, वह आन्तरिक सुरक्षा का था। सच यह है कि सभापित महोदय, जैसा कि मनोहर जोशी जी ने भी कहा कि मुम्बई की आन्तरिक सुरक्षा, खास तौर से महाराष्ट्र पुलिस की व्यवस्था कितनी

उपसभाध्यक्ष (प्रो0पी0जे0 कुरियन)पीठासीन हुए,

कमजोर हैं उससे भयानक बात है कि जो लोग आन्तरिक सुरक्षा या इस तरह की घटनाओं के लिए विभाग देखते रहते है, उनमें से ज्यादातर विभाग महत्वपूर्ण व्यक्तित्वों की हिफाजत के लिए इस्तेमाल हो जाते हैं दिल्ली में सुरक्षा के लिए जिस रख —रखाव की जरूरत होनी चाहिए, यहां के जितने वी0आई0पीज0 हैं, वह उनकी सुरक्षा में लग जाती है। यह काम ज्यादातर पिछली सरकार के जमाने से शुरू हुआ था। जब उस समय के गृह मंत्री और प्रधान मंत्री ने तमाम खुफिया महकमा ही नहीं, तमाम सिक्योरिटी पर्सनैलिटीज़ ही नहीं, बल्क 'रॉ' तक का इस्तेमाल किया। इससे कहीं-कहीं लगता था कि वे अपने राजनीतिक लाभ के लिए भी करा रहे है। आज भी जब कभी-कभी प्रधान मंत्री जी का या गृह मंत्री जी का काफिला निकलता है, तो हम लोग जिस रास्ते से पार्लियामेंट आते रहते है, 20-25 मिनट के लिए गाडियाँ रुक जाती है। मेरा ख्याल है कि गृह मंत्री जी इसको सुन रहे होंगे। इससे हम लोगों को देर भी होती है। हमें याद आता है कि गृह मंत्री जी इसको जरूर सुनेंगे। आप इस सदन में है। एक पी. एन. सप्रू साहब इलाहाबाद से राज्य सभा के मैम्बर थे। वे रोज 11 बजे सदन में आ जाया करते थे। उन्हें एक दिन 15 मिनट की देर

हो गई। उन्होंने सदन में आते ही कहा था कि मैं अध्यक्ष महोदन या सभापति महोदय, आपसे और सदन से माफी माँग रहा हूँ क्योंकि आज मैं 15 मिनट बिलम्ब से आया हूँ। वह जवाहर लाल जी का जमाना था। मुझे इसलिए देर हो गई कि प्रधान मंत्री का काफिला आ रहा था। और हम रास्ते में रोक लिए गए। हमारी टैक्सी नहीं आ पाई। उसके दूसरे ही दिन प्रधान मंत्री पंडित नेहरू जी, वहाँ उनका उस दिन डेट नहीं था, इस सदन में आए और उन्होंने कहा कि सभापित महोदय, मेरी वजह से किसी सदस्य को सदन में आने के दिक्कत पड़ी इसके लिए मैं आपसे , सदन से और माननीय सदस्य से काफी माँगता हूँ। क्या यह शालीनता और गरिमा कभी आएगी? जब कभी भी अपने घर की तरफ से प्रधान मंत्री जी यह गृह मंत्री जी आते हैं, तो हम लोगों की गाडियाँ दूर तक, उस चौराहे तक रोक दी जाती है। कितनी सुरक्षा है। कौन मारने आ रहा है? जैसे ही हम मंत्री बनते हैं या प्रधान मंत्री बनते हैं, हमको कोई मारने आ जाता है, सुरक्षा के इन्तजाम हो जाते है और बाकी दिनों में सुरक्षा का इंतजाम नहीं रहता इससे तो अच्छा है कि बिना मिनिस्ट्री के रहा जाए, कम-से-कम कोई मारेगा तो नहीं। सारी सुरक्षा या आन्तरिक सुरक्षा जो है, वह वी० आई० पीज0 के रख -रखाव पर खर्च हो रही है। इसका प्रचलन ज्यादातर पिछली सरकार ने किया था, लेकिन यह सरकार भी उसकी नकल कर रही है। एक तो हम यह चाहेंगे कि इसको कहीं न कहीं रोका जाना चाहिए। जितना भी आप कम कर सकें, कम कर सकने की हिममत न हो ता मत कम कीजिए। मगर कम करना चाहिए। इतना हम जरूर चाहेंगे।

दूसरी बात , उपसभाध्यक्ष महोदय, जब इस चर्चा को प्रारंभ किया गया, तो मनोहर जोशी जी ने पोटा कानून का जिक्र किया। यह एक जंगली कानून था। जिस किसी सरकार ने इस तरह के कानून का इस्तेमाल किया, उसको मैं जानबूझकर जंगली पसंदीदा सरकार मानता हूँ, क्योंकि इस तरह के कानून में न तो कोई अदालत में जगह रह जाती है और न ही कहीं कोई पैरवी हो सकती है। इस तरह के कानून से मैं कम से कम तीन-चार बार बंद हो चुका हूँ। जब मैं लड़का था, तो 1964 के जमाने में मुझे , चुिक 1963 में मैंने यूनिवर्सिटी छोडी थी, तो चीन के डिफेन्स ऑफ इंडिया रूल के नाम पर एक साल जेल में रखा गया। थोड़े दिनों के बाद 1966 के जमाने में जब मैं संयुक्त सोशिलस्ट पार्टी में था, तो प्रिवेंटिव डिटेंशन एक्ट के नाम पर 9 महीने तक जेल में रहा। न कोई अदालत न, न कोई वकील । मीसा में जो भोगना पड़ा सो भोगना पड़ा। गृह मंत्री जी, मुझे खुशी है कि आपने और आपकी सरकार ने पोटा को दुबारा लागू करने से मना कर दिया, लेकिन जो कोई भी मित्र यह मांग करते हैं, उनसे मैं कहूंगा कि आप भी मोगे है। इमरजेन्सी के दौरान तो ये कई लोग हमारे थे और रोज ये लोग छूटने का सपना देखते थे, बेचैन से रहते थे, कई बीमारियां हो जाया करती थी, बल्ड-प्रेशर हो जाता था, कई लोग माफी मांगना चाहते थे।

श्री जयन्ती लाल बरोट : (गूजरात) आप चैन से सोए थे?

श्री जनेश्वर मिश्र: हम तो बहुत चैन से सोए थे। लेकिन, ये जो हमारे मित्र लोग हैं, पोटा की बार-बार मांग करते हैं, ये कोई खतरनाक खेल खेलना चाहते हैं। आम आदमी के नागरिक अधिकार के साथ खिलवाड़ करने वाला कोई कानून अगर पेश होता है, तो हम लोग उसका विरोध करेंगे। मुझे खुशी है कि आपने इसको पहले ही इंकार कर दिया है, इसलिए मैं आपको धन्यवाद भी देना चाहता हूँ।

उपसभाध्यक्ष जी, एक मिनट में खत्म कर दूंगा, बहुत घंटी बजाने का मौका मैं नहीं देता हूँ। मैं तो बोलने के मामले में बहुत मर्यादित आदमी हूँ। अभी एक मित्र ने कहा भी है, सुना हमने, कि बिहार के मधुबनी का मुसलमान लड़का, मोतिहारी का वह लड़का, कहां मुम्बई और कहां यह मोतिहारी, यहां के लड़कों को पुलिस मुम्बई ब्लास्ट मामले में पकड़ लेती है। वहां के लोग कहते है कि वह कभी गांव से बाहार ही नहीं गया। यानी एक अजीब किरम की मुसलमानों में दहशत और बिहार से लेकर सभी जगह देश भर में एक ऐसा माहौल बनाया गया, फिर दो-तीन दिन बाद छोड़ भी दिया जाता है। हम आपसे निवेदन करेंगे कि इस पर थोडी पाबंदी लगनी चाहिए। एक मजहब या एक धर्म-विशेष के लोगों को अगर शक की निगाह से देखकर जगहजगह धर-पकड़ चला देगे तो स्थिति क्या होगी ? बिहार में तो कोई देगा हुआ नहीं लेकिन वहा एक तनाव पैदा होगा, उत्तर प्रदेश में दंगा हुआ नहीं, वहां तनाव पैदा होगा और यह तनाव जगहजगह क्या प्रतिक्रिया करेगा? इसकी कल्पना नहीं की जा सकती।

उपसभाध्यक्ष महोदय, अंत में अपना एक निजी दर्द कह दूं। कल हमारे भाषण के दौरान कुछ मित्र लोग बार-बार कुएं में कूद करके आते रहे। एक लड़का एक बार कुएं में गिर गया। तो पलटन लगानी पड़ी थी उसको बाहर निकालने के लिए। ये मित्र भीड़ करके आते है। अहलुवालिया साहब को में बधाई दूंगा कि कुएं में कूदने वाले और पीछे से हल्ला मचाने वाले कांग्रेस पार्टी के लोग कमजोर हैं, आपकी तादाद बहुत बढ़ गई है, बहुत ज्यादा हो गई है। इसके लिए मैं आपको बधाई दूंगा। खूब आप रुकावट डालिए, लेकिन हमको तो आप रुकावट डालकर के रोक देंगे, हम तो चुप कर जाएंगे, क्योंकि कमजोर आदमी हैं,झगड़ा करने का बहुत मन नहीं करता। अगर कभी करेगा, तब हम आपके कुएं को भी देख लेंगे। हमको भी कुएं में कुदना आता था, जब हम नौजवान थे। तो उपसभाध्यक्ष जी, मैं चाहूंगा कि आप अध्यक्ष जी से कहिए कि इसको रोकने की कोई व्यवस्था हो सके, वह करें तािक हम लोग कुएं में न आ सकें। क्या कुएं में आने पर ही बातें मानी जाएंगी, दबाकर ही अपनी बात मनवाई जाएगी? याद रखिएगा कि संसदीय जनतंत्र में चाहे सत्ता पक्ष हो या विपक्ष हो, वह हल्ला मचाकर, किसी को दबाकर अपनी बात मनवाना चाहेगा, तो यह आतकंवाद कहलाता है, जिस आतंकवाद पर हम बहस कर रहे हैं, वह आतंकवाद कुएं में होगा। यही आतंकवाद कहलाता है। हम चाहेंगे ...(व्यवधान)....

श्री एस0एस0 अहलुवालिया (झारखंड): राजनारायण जी जब लेट जाते थे, उनको उठाने के लिए मार्शल लगाए जाते थे, क्या वे आतंकवादी थे, वे आतंक फैलाते थे? ...(व्यवधान).... उन्होंने ही तो सिखाया है हमको। ...(व्यवधान)....

श्री जनेश्वर मिश्रः मुझे खुशी है कि अहलुवालिया जी राजनारायण जी के शिष्य बन रहे हैं बनें, अच्छा है, लेकिन मैं इतना जरूर कहना चाहूंगा कि राजनारायण ने कभी अपने विरोधियों को बोलने से रोका नहीं था।

श्री एस0एस0 अहलुवालियाः खुद ही बोलते रहते थे, रोकेंगे क्या।

श्री जनेश्वर मिश्र: हां, यह सही है कि वे खुद ही बोलते रहते थे और खुद बोलते रहने पर निकाले भी जाते थे। यह भी सही है कि वे सरकार से टकराते थे और सरकार से टकराने पर निकाले जाते थे। राजनारायण कभी किसी विरोधी पार्टी के आदमी के बोलने पर कुएं में आते थे, यह हमने नहीं सुना।

श्री जयन्ती लाल बरोट: जो आपने बोला, वह कोई और न ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please don't interrupt. ...(Interruptions)... Please don't interrupt ...(Interruptions)... Please don.t interrupt ...(Interruptions)...

श्री जनेश्वर मिश्रः उपसभापध्यक्ष जी, मैं माननीय सदस्य का नाम नहीं जानता हूं।

उपसभाध्यक्ष (प्रो0 पी0 जे0 क्रियन) मिश्र जी, प्लीज़ कन्क्लूड कीजिए।

श्री जनेश्वर मिश्रः लेकिन मैं इतना कहना चाहूंगा कि अहलुवालिया जी की कुआं टीम के कप्तान वहीं हैं कल वही अगुवाई कर रहे थे। हमको मजा भी आ रहा था, हम तो हंस रहे थे। इसलिए मैं चाहूंगा कि यह कुएं वाला खेल खत्म हो, यह मैं अपील करूंगा सदन से और सभापति जी से।

The Vice-Chairman (Prof. P.J. Kurien): Thank you, Mishraji. Shri Prasanta Chatterjee. ... (Interruptions)...

DR. CHANDAN MITRA (Nominated): Sir, it is my submission that it is very late today and we have been sitting here right from the morning. This is a very very important subject, Sir. ...(Interruptions)... sir, this is a discussion on something where all Members what to participate. There are a large number of speakers also. People are tired. Look at the Press gallery. It is virtually empty. So, whatever we speak will not be adequately reported. Being a subject of national importance, Sir, I request, if the

Members are agreeable, this may kindly be postponed to Monday when everybody wil be back and we can have s serious discussion.

SHRI N. JOTHI: Sir, we also support him. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Anyhow, I have called Mr. Prasanta Chatterjee. Let him start. ...(Interruptions)... it is for the House to decide. ...(Interruptions)...

DR. CHANDAN MITRA: Sir, this is a very important subject. ...(Interruptions)... This is a very important subject. ...(Interruptions)...

SOME HON. MEMBERS: Sir, please defer it till Monday. ...(Interruptions)...

SHRI AMAR SINGH (Uttar Pradesh): We should not defer it till Monday. ...(Interruptions)... Let us sit till late night and discuss it. Sir, this is a very sensitive matter, we want to discuss it today. Monday is far away. ...(Interruptions)... let us do it today. ...(Interruptions)... Sir, it is a very, very serious matter. ...(Interruptions)... It will send a very wrong message tothe nation. ...(Interruptions)... लोग क्या कहेंगे कि हम लोगों ने अपने पद तो बचा लिए और मुम्बई बम-ब्लॉस्ट की डिस्कशन को छोड़ दिया। यह बहुत गलत बात है।

THE VICE-CHAIRMAN (Prof. P.J. KURIEN): Just one second ...(Interruptions)... Please take your seats.

श्रीमती सुषमा स्वराज (मध्य प्रदेश): हम तैयार हैं, सर।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Sushmaji, what do you say?

श्रीमती सुषमा स्वराजः सर हम तो 11:00 बजे तक भी बैठने के लिए तैयार हैं। हम तो गृह मंत्री जी का भाषण भी सुनने को तैयार हैं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We will continue the discussion. ...(Interruptions)... She said, she is ready to sit. ...(Interruptions)...

श्रीमती सुषमा स्वराजः मैं तो बैठी हूम, सर। हम तो 11 बजे तक बैठने के लिए तैयार हैं ...(व्यवधान)....

SHRI P.G. NARAYANAN (Tamil Nadu): Sir, it cannot be concluded today because there are more than 20 Members. ...{Interruptions}...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): But what I would suggest is, let us continue the discusson ...(Interruptions)...

DR. CHANDAN MITRA: Sir, the people are ready to sit late. But will it be more effective? ...(Interruptions)... But the question is how effective will it be?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mitraji, let me make one point from my side. ...(Interruptions)... Mitraji, please. ...(Interruptions)... Mitraji, please. ...(Interruptions)... Mitraji, please. What I am saying is that in the list there are more than 20 speakers. If we postpone it to Monday, again there will be problem on Monday. So, why don't we continuewith it? Let us exhaust some more speakers.

श्री अमर सिंह: हम खतरे से बचने के लिए राजनीति करने के लिए नहीं आए हैं।

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Sir, I am willing to sit here up to 12 o'clock or 2 o'clock in the night or the entire night. Secondly, the only request that I would like to make is that whose who speak should be here to hear my reply. They can go and come back to hear the reply so that the same points should not be repeated again and again. That is the only request.

SHRI N. JOTHI: Sir, as far as our party is concerned, it is on Monday. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is only 7 o'clock. Let us sit up to 8 o'clock if the House agrees. ... (Interruptions)...

श्री लिलत किशोर चतुर्वेदी (राजस्थान): सर, आप पूरा डिबेट करवाइए तभी रिपोर्टिंग होगी।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): What I am saying is that there are more than 20 speakers. If we don't exhaust some speakers today, on Monday we will be in difficulty. ...(Interruptions)...

SHRI V. NARAYANASAMY: You can call them. Let them speak. ...(Interruptions)...

SHRI SURESH PACHOURI: Sir, how many speakers are present out of that list?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We will sit up to, at least, 8 o'clock. Shri Prasanta Chatterjee.

7.00 P.M.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, in the Business Advisory Committee meeting our party wanted the very important discussion in the first instance. Now, this discussion has already been started and we all know that the series of bomb blasts in the suburban trains of Mumbai is a vicious terrorist attack. While no organisation has claimed credit for this heinous incidents, the intelligence agencies suggest that it is the handiwork of terrorist organisations like the Lashkar-e-Taiba. Such outfits will have to be isolated and combated from our side. The enemies of India who wanted to disturb the normal life and create social tension are behind the crime. They can't be allowed to succeed. The country must rise as one nation and cry in million voices to halt such activities. Mumbai's resilience and spontaneous display of humanism-people rushed to help the victims—evokes a sense of both pride and confidence that the Indian people will face these challenges firmly. Unfortunately, our learned friend, Mr Manohar Joshi, who is not here, could not see the picture through the eyes of his party, Shiv Sena. Mr. Joshi has called some places in Mumbai as mini Pakistans. Our party delegation, two important leaders from Rajya Sabha, Shri Sitaram Yechury and Shrimati Brinda Karat, visited Naya Nagar. Some people called that place as mini Pakistan. Near Naya Nagar, there is a place called Mira Road where twin blasts occurred. Within a few minutes all the local residents started rescue operation arranging treatment, water, food, shelter and every thing cutting across religion, caste and creed. We have seen another spectacle of unity and determination of Mumbaikars. Sir, on the same day, in the Kashmir Valley, targeting the tourists, terrorist killed eight people. We all know that. Even during the days of national calamities, terrorists have attacked many places in Kashmir. Many innocent Muslims have been killed by the terrorists. Many Hindu tourists from my State, West Bengal, lost their lives. Our local MLA, Shri Tariqnami, was attacked and his uncle was killed.

Our country has witnessed many terrorist attacks. There were attacks on Parliament. Red Fort, twice on the Raghunath Temple, and then on the Akshardham Temple. Can we say that during the NDA rule all the terrorist attacks took place due to appeasement of minorities? How can we describe the incidents and crimes like demolition of the Babri Masjid? How can we describe the incidents in Gujarat? Who are responsible for

that? Why can't those incidents be described as communal and terrorist acts? In Gujarat, since 2002, over 250 persons have been officially recognised as missing. Some say the number is 500.

When Shri Kalyan Singh was the Chief Minister of Uttar Pradesh, he came to Kolkata and made a public announcement just after the demolition of the Babri Masjid. He said proudly," "अगर यह काम किसी कांट्रेक्टर को दिया जाता तो इससे अच्छा काम नहीं होता। I He advocated the demolition. I remember that. I was a Mayor of Kolkata at that time. The then Chief Minister of West Bengal referred this case to the Commission also.

Sir, we agree that the internal security should be strengthened. There are lapses. There are shortcomings. Then Disaster Management needs to be augmented. There is the problem of cross-border terrorism. Security and intelligence need to be strengthened. But not in the BJP's way, not in the Shiv Sena's way who are communalising the whole situation. That is what I want to say here. ...(Interruptions)... After hearing some of the speeches, one may draw lesson on ignorance that Khan Abdul Gaffar Khan and Maulana Abdul Kalam Azad had no role in the freedom movement. As Nathuram Godse drew his lesson that Mahatma Gandhi required to be murdered. Due to ignorance, some of us may draw this conclusion.

It is a fact that in order to recover the lost ground, after the defeat, the BJP wants to restore its lost political base.

श्री विनय कटियारः सर, यह चर्चा ...(व्यवधान).... मैं वही बात कह रहा हूं।...(व्यवधान)....

SHRI PRASANTA CHATTERJEE: Some say that had there been POTA, no such attacks would have occurred. ...(Interruptions)...

श्री विनय कटियार : उपसभाध्यक्ष जी, यह चर्चा क्या मुम्बई व श्री नगर के बम ब्लास्ट पर हो रही है या अयोध्या पर ...(व्यवधान).... मेरा आपसे व्यवस्था का सवाल हैं। ...(व्यवधान).... यह अयोध्या से लेकर कहां-कहां तक चले जा रहे हैं। ऎसा कैसे चलेगा। ...(व्यवधान)....

उपसभाध्यक्ष (प्रो0पी0 जे0 कृरियन0) : बैठिए -बैठिए...(व्यवधान)....

श्री विनय कटियारः आप बताइए कि बहस किस पर हो रही है।

उपसभाध्यक्ष (प्रो 0 पी0 जे0 क्रियन0) बोल दिया, बैठिए...(व्यवधान)....

श्री विनय कटियार: आपसे सिर्फ इतना जानना चाहता हूं ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): When your turn comes, you can speak.

SHRI PRASANTA CHATTERJEE: None of those in Gujarat who has killed innocent men and women, has been arrested under POTA.

श्री विनय कटियारः में आपसे सिर्फ इतना जानना चाहता हूं ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have made your point. Now you take your seat.

श्री विनय कटियार: आप बताइए कि यह बहस मुम्बई पर हो रही है या अयोध्या पर हो रही है। आपसे प्रार्थना करेंगे कि वे मुम्बई पर बोलें। ...(व्यवधान)....

उपसभाध्यक्ष (प्रो0 पी0 जे0 कुरियन0) जब आपका टर्न आएगा तब बोलें। Please take your seat. Mr. Chatterjee, please be brief.

SHRI BRINDA KARAT: Sir, he is the only speaker from our party. ...(Interruptions)...

SHRI PRASANTA CHATTERJEE: India was subjected to such attacks when POTA was there ...(Interruptions)...

श्री विनय कटियार : सर, हम आपसे व्यवस्था चाहते हैं। सर, हम तो आपसे व्यवस्था चाहते हैं। ...(व्यवधान).... हम किसी को ...(व्यवधान).... हम इनको डिस्टर्ब नहीं करना चाहते हैं। ...(व्यवधान)....

SHRI PRASANTA CHATTERJEE: Minority fundamentalism and majority communalism...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Chatterjee, will you yield for a minute? ...(Interruptions)... Please, for my sake ...(Interruptions)... आप बैठ जाइये। ...(व्यवधान).... Are you on a point of order? ...(Interruptions)...Under what Rule?

श्री विनय किटयार: माननीय उपसभाध्यक्ष जी, ...(व्यवधान).... मेरा व्यवस्था का प्रश्न नहीं है। मैं यह कहना चाहता हूं कि ...(व्यवधान).... यह जो बहस है। ...(व्यवधान).... हम पाइंट आफ आर्डर नहीं कह रहे है। जो विषय आपने सदन में चर्चा के लिए दिया है, उसमें विषय मुम्बई और श्रीनगर में हाल ही में हुए बम विस्फोटों की घटनाओं का दिया गया है न कि या इसमें अयोध्या दिया गया है, न कि अन्य विषय दिए गए है, जिनकी चर्चा कर रहे हैं, उनको ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The subject of discussion is "Incidents of terrorist violence particularly in the context of recent bomb blasts in Mumbai." So, whatever he thinks to be terrorism in any part of the country, he can speak on it. Your job is to listen to him and then respond when your turn comes ...(Interruptions)...

श्री विनय कटियारः उपसभाध्यश्र जी, इसमें अयोध्या कहां से आ गया, अयोध्या बम कांड कहां से आ गया ...(व्यवधान)....

THE VICE-CHAIRMAN (Prof. P.J. Kurien): That is not my job to decide what he should speak ...(Interruptions)...

SHRI A. VIJAYARAGHAVAN: It is highly objectionable ...(Interruptions)... When Dr. Joshi was speaking, we were sitting here patiently ...(Interruptions)...

श्री विनय कटियारः सर हाउस चलता है नियमों के अन्तर्गत। ...(व्यवधान).... इस विषय पर सबको बोलना है। ...(व्यवधान)....

SHRI YASHWANT SINGHA: Sir, with great respect, I wish to say something ...(Interruptions)... The point which I wish to make is this ...(Interruptions)... If you listen to me just for a minute, ...(Interruptions)... No, I am not disturbing ...(Interruptions)... The point I am making is this. As you said, Sir, the subject is "incidents of terrorist violence in the country particularly in the context of recent bomb blast in Mumbai." This is the subject. Now this country—I am not talking of this party or that party-has a stated position in international fora and the stated position of various international fora like the United Nations Security Council, the U.N. General Assembly, etc., has been not to go into the root-causes of terrorism. If we go into the debate of root-causes, then, there will be no end to it. There are the U.N. Resolutions. There are any numbers of statements which have been passed by various bodies internationally which say that terrorism in any form, irrespective of what triggers it, cannot be tolerated. Now, the point is, if we go into the root-causes, then, we are going against all these international resolutions. Therefore, I plead to you; let us not go into it. We will blame you for the root-cause and you will blame us for the root-cause. Yes; we have to condemn terrorism. Let us confine to that.

SHRI PRASANTA CHATTERJEE: Sir, I have dealt with the POTAissue.

India was subject to such attacks even when POTA was there. That is our party's view. Now, what is the lesson? Minority fundamentalism and majority communalism cannot survive with constantly feeding and strengthening each other. I would like to read a portion of the article which appeared in *The Hindustan Times*. The Information Secretary of the Lashkar-e-Tayyeba had said, on the eve of the 1999 elections—I am only reading a portion of it—and it states, "We pray to God that they— the BJP should come to power again. Then, we will emerge even stronger." It appeared in the *Hindustan Times*. They feel that the BJP suits them... "Within a year they have made us into a nuclear and missile power. The Lashkar-e-Tayyeba is getting good respose because of the BJP's statements. ...(Interruptions)...

SHRI YASHWANT SINHA: Is the BJP the root cause of terrorism?

SHRI PRASANTA CHATTERJEE: Sir, we should take the lesson how the minority fundamentalism and the majority communalism ...(Interruptions)...

श्री विजय कुमार रूपाणी (गुजरात): बीजेपी की बात कर रहे हैं ...(व्यवधान).... यह सब क्या है? ...(व्यवधान).... ये कैसी बात कर रहे हैं? ...(व्यवधान)....

SHRI PRASANTA CHATTERJEE: Sir, there is also a demand from interested quarters to change the independent Foreign Policy of our country. ...(Interruptions)... Sir, I have another point to make. The VHP Chief, Shri Ashok Singhal, I remember, Sir, when Rabindra Nath Tagore ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude.

SHRI PRASANTACHATTERJEE: He actually came on the street, and he made a statement on *Raksha Bandhan*, ...(Interruptions)...

श्री विजय कुमार रूपाणी: भाषण पूरा हो गया, मुम्बई के बारे में बोल ही नहीं रहे है। ...(व्यवधान).... फिर वही सब बोल रहे हैं। ...(व्यवधान)....

12 SHRI PRASANTA CHATTERJEE: And the VHP Chief, Shri Ashok Singhal made a statement appeared in Indian Express to end minority status for Muslims, and India should do an Israel-like attack without bending to Muslim and international pressures. ...(Interruptions)... That is why the whole implication is ...(Interruptions)...

SHRI YASHWANT SINHA: Sir, Ashok Singhal is not a member of this House.

THE VICE-CHAIRMAN (PROF P.J. KURIEN): Please conclude. Your allotted time is over ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI PRASANTA CHATTERJEE: Sir, apart from undermining India's independent and sovereign status, such shifts will expose India to greater vulnerability to terrorists attacks. So, with these few words, I conclude my speech. Thank you, Sir. ...(Interruptions)...

SHRIMATI SHOBHANABHARTIA (Nominated): Sir, I rise to speak on a subject that is foremost on the minds of most Indians today. The ghastly tragedy that was brought upon by the serial bomb blasts in Mumbai on the 11th of July has brought widespread condemnation and revulsion from around the world and within the country. It has also stakly brought before us, Sir, the issue of security. On a normal working day, in a commuter train, a series of bomb blasts go off in India's commercial capital killing over 185 people and injuring over 800 people. Sir, in a matter of mements, thousands of people were injured and thousands of people have been scarrd forever. The same day, Sir, a little while later, we hear of a bomb blast in Jammu and Kashmir. A week later, Sir, in distant Chhattisgarh, a tribal camp is attacked, again, killing over 30 people, sparing neither women nor children. So, whether it is in remote Chhattisgarh and its poor tribals or whether it is middle class commuters in Mumbai in India's commercial capital, the question that the people are asking us is, what can the Government do to protect us from such terror attacks that spare neither men, women nor children?

Sir, I would like to quote—last week, speaking to the Chief Secretaries of the State—what the hon. Prime Minister correctly affirmed, "It was a primary responsibility of the State to maintain public order and ensure the safety of its citizens". While the Prime Minister is very right in his assertion, we, in this House, cannot overlook the fact that terrorism hurts the sovereignty of India, and preservation of India's sovereightly is not only the responsibility of the Government of the day but also of its citizens.

Sir, when an incident of this kind happens, it is very easy to say that there has been a failure. Of course, there has been a failure, if not how child such an incident have occurred? But, I would urge this August House

not only to resort to mere condemnation but to look at ways and means in which we can help the Government to fulfil this basic responsibility of its so that in future incidents such as these do not occur not in Mumbai, Sir not in any other part of the country.

I am aware, Sir, that for the past one year, there have been many attempts by the terrorists which have been aborted. In fact, in the last seven months alone, over 65 modules or cells have been neutralised by the securit agencies. In April this year, the security agencies learnt of a consignment comprising of explosives and guns tat had found its way into India from the western coast, on, on the 9th of May, they manged to intercept part of that consignment comprising of 24 kilograms of RDX, over 11 AK-47s and some grenades. This consignment was caught in Aurangabad, Sir, However, they were unable to lay their hands on the entire cosignment nor could they find Mr. Zaibuddin Ansari, the head of the Lashkar-e-Tayyeba cell who was successful in carrying out the unfortunate blasts in Mumbai. I would also like to commend the outstanding work of the security forces in gunning down the terrorists who tried to blow up the makeshift shrine in Babari Masjid earlier this year and last on they thwarted the attack on the RSS headquarters in Nagpur. By the same token one has to take note of the security services that aborted the attack on the Indian Military Academy cadets also earlier this year. However, in spite of their best efforts. They could not avert the series of bomb blasts that happened during Diwali in Delhi or the attack on Sankatmochan which was also carried out. It is no secret, Sir. that for the past quarter century or so, India has been the target of terrorist activities planned by groups from a neighbouring country. The role of that country in fomenting terrorism is also well know and the footprints of many terror organisations from across the world actually result in camps in this country. The leader of this country tell us that he is willing to cooperate provided we give him the proof of involvement of his countrymen. According to me, he is being too clever by half. What stops him from taking action against Lashkar-e-Tayyeba the organisation which he himself outlawed in 2003, and whose leaders move around freely. After the 1993 blast, we asked him to hand over Dawood Ibrahim and Tiger Memon against whom there was enough evidence of their involvements in the 1993 Mumbai blasts. Yet in spite of our repeated requests, this was rejected by the person from the neighbouring country.

Now he tells us that the wants proof, Sir. There were enough conspirators who were involved in the 1993 bomb blasts, including the brother of Tiger Memon who had confessed about the role of the security agencies of that country in planning those blasts. What are we to say then he again starts asking us for a proof? This unravelled conspiracy of the attacks in Delhi and Varanasi point to something which is even more alarming, that is, a trend of home-grown Jehadis. We have seen locations of these cells in Andhra Pradesh, in Karnataka, in Maharashtra and many other parts of the country. It is also well know that for the last 20 years or so agents of many foreign powers have tried to subvert the Muslim community in India. Acts of commission and omission within the country have only further fuelled this course. The foremost amongst this has been the role of the fundamentalist preachers who use this platform (*Time-bell*) It is my maiden speech, Sir.. (*Interruptions*)...But I will be brief.

THE VICE-CHAIRMAN (PROF. P.K.KURIEN): It is your maiden speech did not know that. Sorry. Please proceed...(Interruptions)...Sorry, I did not know that... (Interruptions)...

SHRIMATI SHOBHANA BHARTIA: Sir, these fundamentalists preachers have used the platform of madaras and of mosques to actually stoke the fire of hatred and resentment. This said, Sir, I cannot but refer to the role....(Interruptions)....

मौलाना ओबेदुल्लाह खान आज़मी: (मध्य प्रदेश): सर मैं इसका क्लैरिफिकेशन करना चाहूंगा कि किस मदरसे को ...(व्यवधान).... नहीं, देखिए मदरसे को आतंकवाद से जोड़ना, यह अपने आपमें, मैं खुद इसको आतंकवाद मानता हूं। ...(व्यवधान).... मुझे इसका सबूत चाहिए। वे मदरसे हमारे देश की आजदी की छावनी थे। ...(व्यवधान).... मदरसे हमारे देश की आजादी की छावनी रहे हैं। अब मदरसों के बारे में यह बात कहें, इसको प्रमाणित करना चाहिए।

† **مولانا عبیدالله خان اعظمی**: سر' میں اس کاکلیری فکیشن کرنا چاہوں گاکہ کس مدر سے کو ...مداخلت... نہیں' دیکھئے' مدرسوں کو آتنک واد سے جوڑنا ' یہ اپنے آپ میں' میں خود اس کو آتنک واد مانتا ہوں ...مداخلت... مجھے اس کا ثبوت چاہئے۔ ہو مدر سے ہمارے دیش کی آزادی کی چھاونی تھے ...مداخلت... مدر سے ہمارے دیش کی آزادی کی چھاونی رہے ہے۔ اب مدرسوں کے بارے میں یہ بات کہے'اس کو پرمانت کرنا چاہئے...مداخلت...

^{†[]}Transiteration in Urdu Script.

SHRIMATI SHOBHANA BHARTIA: I said some people....(Interruptions)... SHRI YASHWANT SINHA: It is her maiden speech...(Interruptions)... She should not be interrupted...(Interruptions)...

मौलाना ओबेदुल्लाह खान आज़मी : यह बात प्रमाणित करनी पड़ेगी, वरना ये शब्द वापस लिएं जाएं। ...(व्यवधान).... मुझे ऎसे मदरसों का सबूत चाहिए।...(व्यवधान)....

† مولانا عبيدالله خان اعظمى: يه بات پرمانت كرنى پڑے گئى، ورنه يه شبد واپس لئے جائيں ...مداخلت... مجھے ایسے مدرسوں كا ثبوت چاہئے ...مداخلت...

SHRIMATI SHOBHANA BHARTIA: I said, some people misuse that platform....(Interruptions)..

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Azami, please sit down...(Interruptions)...

SHRIMATI SHOBHANA BHARTIA: This said, Sir, I cannot but refer to the role of the Sangh Parivar in the 1992 demolition and the ensuing violence that followed or the horrible tragedy that befell in Gujarat when thousands of Muslims were massacred. Sir, all this creates...

मौलाना ओबैदुल्लाह खान आज़मी: उसको कोई आतंकवाद नहीं कहता।...(व्यवधान).... उसको कोई आंतकवाद नहीं कहता, वह भी आतंकवाद था।...(व्यवधान)....

†مولانا عبيدالله خان اعظمى: اس كوكوئى آتنك وادنهي كهتا ...مداخلت... اس كوكوئى آتنك وادنهي كهتا، وههى آتنك وادنهي كهتا،

THE VICE- CHAIRMAN (PROF. P.J. KURIEN): Mr. Azmi, Please sit down....(Interruptions)...Mrs. Bhartia, please proceed....(Interruptions)...

SHRIMATI SHOBHANA BHARTIA: Sir, This has created a reservoir of grievances, which is misused by our enemies to get recruits. But, Sir, the Sangh Parivar alone cannot be blamed for the politics of communalism. Perhaps the most embarrassing example is from Kerala, Sir, where both the leading parties LDF and UDF came out in support of a person most wanted in Coimbatore blasts, Mr. Madani. This saw a sort of culmination this year. Sir, in March when a unanimous resolution was passed by the Assembly asking that he should be given parole and that he should be getting proper and better treatment. What kind of signal do

we send. Sir, when Members of Parliament go and meet him and he is given five-star treatment? Mr. Deputy Chairman, Sir, I am aware that the topic that we are dealing with is not an easy one. Terrorist cells now operate in very hard to detect modules. Technology has made their movement very eaery. They no longer require large scale movements. Technology has actually made the mobility a lot more easier. It is a lot easie for them to operate out of readily available chemicals and make weapons. The obvious question, then that arises, Sir, is that how do we deal with a situation like this. If I can quote the Prime Minister again when he spoke to the Chief Secretaries, he said and I quote, "We must recognise that past responses are inadequate in dealing with these problems which are of a different intensity, magnitude, scale and scope." I would only like to add, Sir, that our responses need to be not only magnified but als qualitatively superior. I have a few suggestions, Sir. First, we should not appear to be a soft State. Our response to terror must be immediate and must be within the optimum time frame. For too long, people have thought of India as being a very soft State. Second. Sir. we need our laws to be a lot more stringent. The laws must serve as deterrent. It is not enough to say that, later on cases happen. There are existing loopholes in the law which to my mind definitely need to be addressed. Sir, we also need to build capacity, looking at the larger face of terror which seems like it is here to stay globally. I think we need to see whether there is a need to augment our police, our intelligence service and the armed forces. I think, the Government would best know whether there is a need gap between their requirement and what they are getting. But, I would urge them to accord it the highest priority. Fourthly, Sir, I would like the Government to consider revisiting their decision once again having a position of Minister of Internal Security. This is a position that we have had. It has been tried and tested. The Home Ministry has vast responsibilities. But looking at the global trend, I think, this needs more focus and therefore, I would like to suggest that perhaps they may want to think of revisiting the earlier decision and re-instating a Minister for Internal Security. Sir, we also need to launch global offences and we need to urge the international community to punish those who shelter terrorist and those who fund them. We need to bring pressure on the international community to bring those fugitives to justice who are today finding safer havens in other countries. Sir, despite, everything, world powers that seem to be fighting a war on terror, seem quite oblivious to what is happening in our part of the world. Is it a failure of our diplomacy, or is it that they are just very self-centred and very self-serving? They too have asked us for evidence but they perhaps had much less evidence than we do when they went on to attack Iraq on

the basis of Weapons of Mass Destruction. Mr. Vice-Chairman, Sir, this is an area where perhaps a lot has been done but a lot more needs to be done. In 2001 and 2004, the UN passed two resolutions, Resolution-1273 and Resolution-1566, calling on countries not to back terrorism and to stop their funding. Yet, strangely. Sir, the UN has not defined what terrorism means. To my mind in our book, the definition should be very simple. Any organisation or any individual who inflicts violence on innocent citizens under the garb of any course is a terrorist. But, yet the simple truth seems to elude the world body. From all this we need to understand. Sir, that it is each nation for itself. We have to look after our self-interest. But what we need to do before that Sir, is to have unified political strategy to isolate terror. If we speak in divided voices, Sir, I am afraid, we are not going to make much progress. After a unified political strategy we then need to have an integrated administrative approach to try and finish it off. Sir, in my viewthis is the last part, I will finish quickly—in my view, I am not condoning terrorist or terrorism but yet, I feel that we need to look at the pool of grievances, real or imagined, that actually lead to such a situation from where people find easy recruits and the pool of grievances. Sir, is different in different cases. As far as the Maoists are concerned, I think, we need to invest in better education, more on health, job opportunities, redressal in a better system of justice. We need to sort out land-related issues as well. However, there is a bit of danger when we try and think of Maoists as misguided youth. One has to only look at their track record of killing, of murder and directed all at poor people, basically, tribals and the rural poor. It is a dangerous trend. And it is a trend which has spread to over 150 poorest districts of this country.

In conclusion, Sir, I would like to remind the House, there can be no development and no progress unless our citizens are safe and secure. I would like to urge the Government to fulfil this basic responsibility. But, as the legislators of the highest body, it is also our duty to try and assist the Government by giving them the financial and legal powers that are required to do its job. Thank you.

SHRI LALIT SURI,(Uttar Pradesh): Thank you Mr. Vice-Chairman, Sir, for giving me time to speak on blasts in Mumbai.

Sir, our country is very peculiarly placed. We have one neighbour, Pakistan, on the one hand and we have Nepal, Sri Lanka and Bangladesh on the other. Unfortunately, none of them is very friendly with us. This is the situation which we are facing and this is the situation which we have to live with. There are a handful of terrorists whose only aim is to create terror, destruction and difference in caste and religion. India has been a victim of terrorism for a long-time. The main aim and philosophy of these

terrorists is the one that is based on bloodshed India faced with four major attacks by the terrorists. The first one is the attack that took place on Parliament. That was an attack on the Centre and the Government. The other one was an attack that took place in Varanasi and in Akshardham in Gujarat. That was an attack on culture and the Centre. Mumbai attack is an attack on a commercial centre. Srinagar and Doda attacks are the attacks on the sovereignty of India. Sir. you see this pattern. There is a well-planned pattern in which terrorists are progressing and are gaining ground in our country in creating terror and in creating these destructions. There are 165 districts in our country which are under the grip of Maoists. We are, therefore, a soft target for the terrorists on their agenda. What we have to do-is, we have to strengthen our intelligence agencies so that we have enough modern equipment the world has moved on, the surveillance system has moved on with the latest technology. For example, last year, there was a bomb blast in the UK. But, through the CCTV, which was placed in all underground tube-stations, they were able to detect terrorists and they could succeed in capturing them. We are lacking in all this. And this is where the Government has to concentrate on training, en getting equipment and strengthening the intelligence agencies.

Sir, we have seen the 1993 blasts that took place in Mumbai. Today, it has announced that the judgment will come on 10th of next month. Over thirteen years have passed and if this is the amount of time which is going to take for giving judgment, I think, the procedures and the policies and the legislation should be stronger whereby we can tackle with them in time so that these things are not repeated.

There is another fear. It came out today that the Mumbai High Court has given directions that the properties belonging to Dawood should be destroyed. I fear, under these circumstances, there will be repercussiens and there will be a complete, again, terror in Mumbai which has to be now looked into straight away and see that the things that had happened are not repeated. Sir, I think, our people in Mumbai and the country have shown a' lot of resilience. They have not reacted. They have not taken any revenge. But that does not mean that there is no anger in them; that does not mean there is no anger in the country. The anger in Mumbai and the country should be there, but there should be resilience. It is up to the Government to decide what they have to do and how firmly they have to deal with these people. Over fifteen days have passed, and we really don.t know what exactly is happening to the people who have

created this terror. We straightaway blame Pakistan when any terrorist act is there. We have reason and we should have a reason. But we should also realise that terrorism is here to stay. (*Time-bell*) We have to strengthen our people. We have to see that our own agencies are strong enough to counter this. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Dr. K. Malaisamy,

SHRI N. JOTHI: He has gone, Sir. He will speak on Monday. (Interruptions)

SHRI V. NARAYANASAMY: No; no Monday. (Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Next, Prof. Ram Deo Bhandary. (Interruptions)

SHRI N. JOTHI: He must know his limits. (Interruptions) He is not the Karta of this House. (Interruptions)

SHRI V NARAYANASAMY: He had been fighting that this issue should be taken up first. *{Interruptions}* Now, how can he... *(Interruptions)*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Prof. Ram Deo Bhandary.... (Interruptions)

SHRI N. JOTHI: Big shouting will not give the reason ... (Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Narayanasamy, please... (Interruptions)

Now, Prof. Ram Deo Bhandary. ... (Interruptions)

SHRI JANARDHANA POOJARY: Sir, calling 'joker' is unparliamentary.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Who called? That will not go on record. That is expunged. If it is there, it will be expunged... (*Interruptions*)

प्रो0 राम देव मंडारी: माननीय उपसभाध्य जी, मुंबई ब्लास्ट एक राष्ट्रीय त्रासदी है। सभी माननीय सदस्यों ने पहले इस विषय पर चर्चा कराने की मांग की। शिव सेना के नेता श्री मनोहर जोशी जी और उन के साथियों की मांग की वजह से क्वैश्चना आवर नहीं हुआ। इस बहस की शुरुआत भी मनोहर जोशी जी ने की और जो दूसरे स्पीकर थे, उनका भी उन्हीं से मिलता-जुलता नाम डा० मुरली मनोहर जोशी था, मगर आज दोनों में से कोई भी सदन में मौजूद नहीं है। क्या इस से ऐसा नहीं लगता कि वे मुंबई बम ब्लास्ट पर चर्चा करने में बहुत ज्यादा गंभीर नहीं थे? वे सिर्फ अपनी पार्टी वालों को कहना चाहते थे कि देखिए हम ने इसके लिए क्वैश्चन आवर सस्पेंड करा दिया।

महोदय, पुरे देश ने इस की निंदा की देश ही नहीं विदेश में भी इस की निंदा हुई। देश के सभी सेक्शंस के लोगों ने, क्या हिंदू, क्या मुसलमान , क्या सिख, क्या ईसाई, ने निन्दा की है। सभी पार्टी के लोगों ने भी इस की निंदा की है। महोदय, मनोहर जोशी जी ने अपना भाषण प्रारंभ करते हुए कहा above party-line. पार्टी लाइन से ऊपर उठकर इस पर चर्चा करनी चाहिए। उन्होंने यह भी कहा कि इसका कुछ सोल्युशन निकालना चाहिए। उन्होंने यह भी कहा कि यह कोई पहली दफा नहीं है, जो इस प्रकार का अटैक हुआ है। उन्होंने कहा कि 1993 में भी ऐसा हुआ था। हम सभी इस बात को जानते है, पार्लियामेंट पर अटैक हुआ तथा अन्य कई धार्मिक संस्थाओं पर अटैक हुए। यहां तक कि जामा मस्जिद पर भी अटैक हुआ था। ऐसा नहीं कि सिर्फ हिन्दू धर्म- स्थल पर ही अटैक हुआ, बल्कि मुस्लिम धर्म-स्थल पर भी अटैक हुआ। महोदय, ये जो आतंकवादी होते हैं, इनकी कोई जाति नहीं होती, कोई धर्म या सम्प्रदाय नहीं होता। डा० मुरली मनोहर जोशी जी ने बहुत अच्छी बात कही थी कि आतंकवाद एक विचारधारा है, इसका कोई मजहब नहीं होता, कोई धर्म नहीं होता। मनोहर जोशी जी का भाषण जैसे- जैसे आगे बढ़ता गया, उनका जो अपना एक एजेंडा है, वे उस एजेंडे पर लौटते चले गए। उन्होंने कहा कि मुम्बई में मिनी पाकिस्तान है। उन्होंने कुछ और जगहों का नाम भी लिया था। जनेश्वर मिश्र जी बोल रहे थे। ...(व्यवधान).... हमारे यहां के भी काफी संख्या में बुनकर भिवंडी में रहते है। ...(**व्यवधान**).... मुम्बई इस देश की एक औधोगिक नगरी है। ...(**व्यवधान**)....

श्री विजय कुमार रूपाणीः यह मनोहर जोशी जी ने बोला था, मुरली मनोहर जोशी जी ने नहीं।...(व्यवधान)....

प्रो0 राम देव भंडारी: मनोहर जोशी जी ने कहा था। ...(व्यवधान)....

श्री विजय कुमार रूपाणीः नहीं, आपने मुरली मनोहर जोशी जी कहा। ...(व्यवधान)....

प्रो0 राम देव भंडारी: नहीं, नहीं। अगर मैंने मुरली मनोहर जोशी जी का नाम लिया है, तो मैं उसे वापस लेता हूं। यह मनोहर जोशी जी ने कहा था।

सर, मैं उत्तरी बिहार से आता हूं। हमारे यहां के भी काफी संख्या में गरीब लोग रोजीरोटी की तलाश में न सिर्फ भिवंडी, बल्कि मुम्बई के दूसरे स्थानों में भी जाते हैं। इस प्रकार से
अगर हम धर्म या सम्प्रदाय के आधार पर अपने भाइयो को पाकिस्तानी कहेंगे या कुछ ऐसी बातें
कहेंगे, जिससे उनके ह्दय को या उनके मस्तिष्क को दुःख पहुंचेगा, पीड़ा पहुंचेगी, तो यह
हमारे लिए अच्छी बात नहीं है। उन्होंने कहा कि सब मिल कर सोल्यूशन ढूंढेंगे। मैं माननीय गृह
मंत्रि जी का, सोनिया जी का और रेल मंत्री लालू प्रसाद जी का आभार व्यक्त करता हूं कि इनको
जैसे ही खबर मिली, रात में ही ये तीनों मुम्बई गए। जहां ट्रेन पर अटैक हुआ था, वहां गए और
उसके बाद हॉस्पिटल गए। उन्होंने राज्य सरकार के मुख्यमंत्री, मंत्री और ऑफिसर्स के साथ
बात की तथा राहत और बचाव की तत्काल व्यवस्था हो सकती हती, जितनी हो सकती थी
उतनी उसकी व्यवस्था की। वैसे नुकसान बड़े पैमाने पर हुआ था। गृह राज्य मंत्री जी का बयान
आया था, उस हिसाब से 184 लोगों के मृत होने का आंकड़ा आया है और सैकड़ो लोग घायल
हुए है। उतनी बडी संख्या में लोगों के जान —माल

का नुकसान हुआ। यह उप-नगरीय रेल, कहते हैं कि यह मुम्बई की लाइफ लाइन है। इसमें लाखों लोग रोज सफर करते हैं, आते हैं, जाते है। आतंकवादियों ने अच्छा समय चुना था। इस मामले में उनकी बहुत अच्छी प्लानिंग थी, जिसमें उन्हें सफलता मिली।

मैं अपने शिवसेना कि मित्रों से कहना चाहता हूं, दो दिन पहले माननीया मीना ताई जी के स्टैचू का अपमान हुआ था, दो दिनों तक लग रहा था कि मुम्बई अस्त-व्यस्त हो गया है। उससे पहले वहां भारी वर्षा भी हो रही थी। ऐसे समय मुम्बई बन्द का ऐलान हुआ था, उसकी व्यवस्था में सिक्युरिटी के लोग लगे हुए थे। मुझे लगता है कि ऐसी स्थिति ने भी उनको मौका दिया। इस मौके का लाभ उठाया और उन्होंने अटैक किया। रेल उनका सॉफ्ट टारगेट है, रेल में इतनी भीड़ होती है कि उसमें आतंकवादियों को पहचानना भी मुश्किल होता है। इस प्रकार साफ्ट टारगेट पर उनका निशाना लग गया और उनको सफलता मिल गई।

महोदय , सरकार को इस मामले में कुछ और कदम उठाने पड़ेंगे, सिक्योरिटी की व्यवस्था और मजबूत करनी पड़ेगी। हमारी ओ इंटेलीजेन्स है, कई तरह की इंटेलीजेन्स हैं, ऐसा नहीं है कि वे काम नहीं कर रही है, उसे और मजबूत करना है एक सदस्य बोल रहे थे कि हम उन देशों से घिरे हुए हैं, जिन देशों के साथ हमारे बहुत अच्छे संबंध नहीं हैं। हम कोशिश कर रहे हैं, बात कर रहे हैं कि हमारे संबंध सुधरे। हम उन पर कितना विश्वास कर रहे हैं और वे हमारे, विश्वास पर कितना काम कर रहे हैं, यह कभी-कभी संदेह, शंका का विषय बन जाता है। मैं नेपाल बोर्डर पर रहता हूं। यह बोर्डर खुला हुआ है। सिक्योरिटी फोर्सेस की बोर्डर पर पोस्टिंग है, मगर दोनों तरफ के लोगों का आना जाना होता है।

महोदय, मैं इतना कहना चाहूंगा कि आतंकवादियों के मुख्य दो-तीन उद्देश्य होते है। पहला तो यह कि इस देश में भय, अशांति और नफरत का वातावरण पैदा किया जाए। उनका कोई मतलब नहीं है कि उनके अटैक से हिन्दू मरता है या मुसलमान मरता है। जो लोग मरे हैं, घायल हुए हैं, उनमें हिन्दू, मुसलमान, सिख, ईसाई सब होंगे, मगर आतंकवादियों का इससे कोई मतलब नहीं है। उनका तो उद्देश्य है देश में भय, आंतक का वातावरण पैदा करना, विभिन्न समुदायों के बीच नफरत पैदा करना, हिंसा का वातावरण पैदा करना।

उपसभाध्यक्ष (प्रो0पी0 जे0 करायिन): भंडारी जी, प्लीज, कन्क्ल्युड कीजिए।

प्रो0 राम देव भंडारी: सर, हम सभी को सावधान रहने की जरूरत है। हम कोई भी ऐसी बात न बोलें, हम कोई भी ऐसा काम ने करें, जिससे कोई मजहबी जुनून पैदा हो या दो मजहबों के बीच में किसी प्रकार की नफरत पैदा हो।

महोदय, यह एक राष्ट्रीय प्रश्न है और राष्ट्रीय प्रश्न को हल करने के लिए माना सरकार की जवाबदेही अधिक होती है, मगर सरकार को किसी राष्ट्रीय महत्व के प्रश्न को हल करने में सभी दलों के सहयोग की जरूरत होती है। मुंबई के लोगों ने, मुंबुई की जनता ने उस पीड़ा की घडी में काम किया। जो वेश में था, जो पहना हुआ था, वैसे ही निकल कर जो पीडित थे, घायल थे, उनकी मदद की, उसी तरह पूरे देश को साथ लेकर, एक संकल्प के साथ, एकता के साथ उस

आतंकवाद का मुकाबला करना पड़ेगा। अगर ऎसा होगा, तो कोई ताकत नहीं है कि इस मजबूत देश में आंतकवाद की कार्रवाई कर सके।

इन्हीं शब्दों के साथ, उपसभाध्यक्ष जी, मैं आपका धन्यवाद करता हूं। बहुत-बहुत धन्यवाद।

श्री राजीव शुक्न (महाराष्ट्र): उपसभाध्यक्ष जी, पहले मैं बहुत लंबा- चौड़ा भाषण देने की सोच रहा था, लेकिन अब मैं बहुत संक्षेप में बोलूंगा, क्योंकि देर बहुत हो रही है।

मान्यवर, मुबंई बम विस्फोटों के बाद मैं स्वयं वहां गया था, सब अस्पतालों में गया था, प्रधानमंत्री जी के साथ गया था। वहां की सारी स्थिति का हमने खुद अपनी आंखों से जायजा लिया। सबसे पहले तो मैं मुंबई वासियों को धन्यवाद देना चाहुंगा, क्योंकि जो आतंकवादियों का मकसद था, वह उनके कारण पूरा नहीं हो पाया। आतंकवादी जो दंगा कराना चाहते थे, दो भाइयों के बीच दीवार खींचना चाहते थे, उनके वे मनसूबे पूरे नहीं हुए। आतंकवादी, चाहे वे जहां के आतंकवादी हों, मुंबईवासियों की पहल के कारण उनके वे मकसद पूरे नहीं हो पाए। मैं वहां के राजनैतिक दलों को भी धन्यवाद देना चाहूंगा, क्योंकि अकसर यह होता है कि राजनैतिक फायदा लेने के लिए बंद वगैरह कराए जाते हैं और इससे आतंकवादी दंगे भड़काने में और हिंसा फैलाने में , कई बार देखा गया है, कामयाब हो जाते है, मगर यहां भी राजनैतिक लोगों ने संयम और धैर्य का परिचय दिया, एक-दूसरे की मदद की, कैम्प लगाए और चाहे वहां हिन्दू हों, मुसलमान हों, ईसाई हो, सब मिलकर कैम्पों में गए, अस्पतालों में गए। इसका नतीजा यह हुआ कि दूसरे दिन से ही वहां का वातावरण बहुत सामान्य हो गया और इस ताह की घटनाओं के बाद जो उसका फाल-आउट होता है, वह फाल-आउट नहीं होने पाया। यह सबसे अच्छी बात थी और इसलिए में धन्यवाद दूंगा मुंबईवासियों को, यहां के राजनैतिक दलों को और मुख्यमंत्री जी को, जिन्होंने दूसरे दिन ही सर्वदलीय मीटिंग बुलाकर सबको विश्वास में लिया और उससे यह बात संभव हो पाई।

मान्यवर, मेरा सिर्फ यह कहना है, जैसा अन्य सभी वक्ताओं ने भी कहा है कि आतंकवादियों का कोई धर्म और मजहब नहीं होता, हमारी गृह मंत्री जी से यह मांग है कि दोतीन पक्षों पर उन्हें ध्यान देना चाहिए। एक तो भले ही यहां से जो बात कही जा रही है कि जो IB है, वहां से पहले से चेतावनी दी गई थी। लेकिन यह जो चेतावनी होती है यह जनरल नेचर की होती है, कोई स्पेसिफिक चेतावनी नहीं जाती कि ऐसा होने वाला है, यह होने वाला है। ऐसे में लोकल इंटेलिजेंस बहुत इफेक्टिव होती है। तो लोकल इंटेलिजेंस के ढांचे को फिर से रिवाइव करके मजबूत बनाने की कोशिश होनी चाहिए, उस तरफ ध्यान दिया जाना चाहिए।

दूसरा, उनका मैट्रोपॉलिटिन के लिए फंड है, गृह मंत्रालय में उन्होंने इस चीज के लिए डेवलप किया है। मैट्रोपॉलिटन का मेरे ख्याल में फंड बढ़ाना चाहिए और खास तौर से मुम्बई जैसे शहर के लिए, जो आतंकविदयों के निशाने पर है, वहां इस बात की हमेशा कोशिश रहती है कि किसी तरह से अगर हम मुम्बई को डिस्टर्ब करेंगे तो भारत की अर्थव्यवस्था चौपट होगी, भारत कमजोर होगा। तो भारत को कमजोर करने के लिए मुम्बई को निशाना बनाया जाता है, इसलिए मुम्बई जैसे शहरों की पुलिस को मार्डन बनाने के लिए, उसको वैल इक्विप्ड करने के लिए मेरा गृह मंत्री जी से आग्रह है कि मैट्रोपॉलिटिन के धन को बढ़ाना चाहिए।

एक बात यहां पर 'पोटा' को लेकर आई। मैं अपने भाइयों से बहुत स्पष्ट रूप से कह देना चाहता हूं आप जिस 'पोटा' की बात करते है, उससे सख्त कानून महाराष्ट्र में 'मकोका' है और 'मकोका' के रहते यह घटना हो गई। तो सिर्फ कानून बना देने से कुछ नहीं होता और 'पोटा' के जो प्रोविजन्स है, वे ज्यादातर प्रोविजन्स' अनलॉफुल पिवेंशन एक्टिविटी कानून' में समाहित कर दिए गए हैं, उसमें शामिल हैं। इसलिए अगर आप समझते है कि सिर्फ 'पोटा' से ही यह रूक जाएगा तो यह सिर्फ लोगों को बरगलाने या मिस-गाइड करने की बात है, उससे कुछ नहीं होगा। हमारे कानूनों को बहुत सक्षम बनाया गया है, तीन महीने तक तो इसमें जमानत ही नहीं हो सकती, 'अनलॉफुल प्रिवेंशन एक्टिवटी एक्ट' में। तो मेरे ख्याल से यह आरग्युमेंत भी तर्कहीन है , इसका भी कोई अर्थ मेरी निगाह में बिल्कुल नहीं है।

एक बात और महत्वपूर्ण है, जो कहा गया-हमारा आतंकवाद और तुम्हारा आतंकवाद । मैं कहना चाहता हूं कि आतंकवाद के सब शिकार हैं, सद सरकारों में आतंकवाद हुआ है, क्योंकि यह अंतर्राष्ट्रीय समस्या है, विश्व की समस्या है और कोई भी सरकार हो , वह इससे मुकाबला कर रही है। इसमें यह नहीं होता कि हमारे जमाने में नहीं हुआ, तुम्हारे जमाने में हुआ । डाओ मुरली मनोहर जोशी साहब अभी नहीं है, उन्होंने यह बात फरमाई थी। मेरे पास NDA सरकार की 1999 से 2004 तक की पूरी लिस्ट है, मैं पढ़ना नहीं चाहता, लेकिन यह कहना चाहता हूं कि जो बडी-बडी 63 घटनाएं हुई थी। जिसमें हजारों लोग मारे गए थे, वे उसी समय हुई थी। तो ऐसा नहीं कि यह आज होने लगा है, यह सरकार आ गई, इसलिए होने लगा है। उस समय तो आर्मी कैप्प पर भी हमले हो रहे थे, अक्षर धाम पर हुआ, लाल किला पर हमला हुआ, संसद पर हमला हुआ, रघुनाथ मंदिर पर हमला हुआ, रेडियों कश्मीर पर हुआ, गेट वे आफ इंडिया, जो मुम्बई में है, वहां हमला हुआ, 60 लोग गेट वे आफ इंडिया के हमले में मारे गए, सीआरपीएफ कैम्प पर हमला हुआ, मुलुंड रेलवे स्टेशन पर हुआ था।

श्री अमर सिंहः उस वक्त आप NDA में बैठते थे, उस वक्त आप इनके साथ बैठकर नीतियां बनाते थे।

एक माननीय सदस्यः जिधर आप जाते हैं, उधर होता है।

श्री राजीव शुक्र: आप तो कहते है कि हम हर काम अनैतिक करते है। ..(व्यवधान)....

आप अनैतिक काम करते हैं, आप स्वयं स्वीकार कर रहे है संसद में।

श्री अमर सिंह: आप उस वक्त NDA में थे।

श्री राजीव शक्नः हम सत्ता छोडकर विपक्ष में आए थे।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Shukla, please address the Chair. ... (Interruptions)...

श्री राजीव शुक्र : हम सरकार छोड़कर इधर आए थे। ...(व्यवधान).... हम सरकार छोड़कर विपक्ष में आए थे। ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Amar Singhji, please don't disturb (*Interruptions*) Mr. Shukla, please address the Chair (*Interruptions*)....Mr. Shukla, please address the Chair(*Interruptions*)...

श्री राजीव शुक्क: हम सरकार छोड़कर विपक्ष में आए थे, ऐसा नहीं था कि हम विपक्ष सरकार में चले आए थे। सरकार छोड़कर विपक्ष में आए थे। तब अंधेरा था, यह भी नहीं था कि इधर वाले सत्ता में आ जाएगें, इंडिया शाइनिंग'चल रहा था, तब मै आया था छोड़कर । ...(व्यवधान).... और यशंवत सिन्हा जी मंत्री भी बना रहे थे, तब भागकर आया था। ...(व्यवधान).... आप तो दोनों तरफ मिले रहते हैं न ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please address the Chair. What is this? ...(Interruption)...

श्री राजीव शुक्क : सॉरी सर, स0पा0 वाले डिस्टर्ब कर देते हैं, क्या करें। ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please do not disturb. ... (*Interruptions*)... Please don't do it. This is such a serious discussion and you are taking it lightly(*Interruptions*)...

श्री राजीव शुक्क : एक और आरोप लगाया गया है कि सरकार टेरेरिज्म के मामले पर बहुत सॉफ्ट है, किस मामले में सॉफ्ट है, मैं नहीं समझ सका। कश्मीर में आज सेना पर तो अटैक कम हो गए है, अगर देखा जाए, इतनी जगह पर एक्सप्लोसिव पकड़ा जा रहा है। अगर आर0एस0एस0 हैडक्वार्टर पर अटैक को विफल कर दिया गया है तो क्या यह सरकार की कमजोरी है? अगर पाकिस्तान को कड़े शब्दों में चेतावनी दी गई है और सैकेटरी लैवल की वार्ता को रोक दिया गया है तो क्या सरकार सॉफ्ट है? नहीं, धमकी तो कोई भी दे सकता है, आप भी रोज़ देते रहते हैं, तो उससे क्या होता है। कांग्रेस और उसके गठबंधन दलों की जो सरकार है, वह टैरिज्म के मामले में किसी भी तरह से सॉफ्ट नहीं है, इसलिए सरकार के खिलाफ इस तरह का आरोप बिल्कृल भी

उचित नहीं है। सर, सॉफ्ट तो वे लोग है जो अपने साथ जहाज में बैठाकर टैररिस्ट्स को ले जाते है और जो शंका और आरोप के दायरे में है। *...(व्यवधान)....

श्री जयंती लाल बरोट (गुजरात): किसने पैसे दिए थे ...(व्यवधान).... किसने दिए थे ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. PJ. KURIEN): Please don't disturb. Please, don't do that ... (Interruptions)... Please, don't disturb.... (Interruptions)...

SHRI SURENDRA LATH (Orissa): He has made wild allegation ...(Interruptions).... यह बेबुनियाद आरोप लगा रहे हैं ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P. J. KURIENA): Please don't disturb. You can speak when your turn comes......(Interruption).....

श्री राजीव शुक्रः संसद पर अटैक ...(व्यवधान).... संसद पर अटैक किसने किया था? ...(व्यवधान).... संसद पर अटैक जैशे मोहम्मद ने किया था और जैशे –मोहम्मद के चीफ को आपने ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Don't listen to them. You continue with your speech. Don't listen to them ..(Interruptions)...Please, don't disturb ..(Interruptions)...

श्री राजीव शुक्रः यशवंत सिन्हा जी यहां पर बैठे है और वह उस समय वित्त मंत्री थे, मैं उनसे पूछना चाहता हूं कि कितने डॉलर दिए थे। उस समय स्विस बैंक का कौन सा सबसे बड़ा आदमी या मालिक जहाज में फंसा हुआ था? वह सब क्या था?

SHRI YASHWANT SINHA: He has referred to me. This issue had already been clarified - there was a demand and the demand was rejected by the Government of India, by the Cabinet Committee on Security. So, the question of any payment did not arise.

SHRI RAJEEVSHUKLA: This is what you claim. But what is the truth? ...(Interruptions)...

^{*}Expunged as ordered by the Chair.

श्री सुरेन्द्र लाठः यह डायलाग करना चाहते हैं ...(व्यवधान).... राजनीति नहीं करना चाहते है ...(व्यवधान).... आप आतंकवादियों को ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no, that has been explained by your leader, please, sit down...(*Interruptions*)...That is enough. He has explained it.

SHRI RAJEEV SHUKLA: How did the Taliban reconcile? ... (Interruptions)...How did Taliban reconcile?... (Interruptions)...Do you think that... (Interruptions)...

SHRI YASHWANT SINHA: Sir, this issue was raised in this House ...(Interruptions)..The issue had been raised in this House by an hon, Member who has now retired and he apologised ...(Intervptions)... ne appologised...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, what Mr. Yashwant Sinha is saying is all on paper... (Interruptions)...K\nd\y say the truth. You are taking about the Cabinet Committee; that is on the paper...(Interruptions)...

SHRI RAJEEV SHUKLA: Do you think the Taliban would be concerned with your structures? ...(Intervptions)...

SHRI YASHWANT SINHA: The same issue had been raised by a Member of the Treasury Benches and that gentlemen then apologised... (Interruptions)...

SHRI B.K. HARI PRASAD (Karnataka): He has raised an isue. Let the Govern ment... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You may continue ... (Interruptions)...

SHRI V. NARAYANASAMY: You are telling about...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He has explained that. Don't ...(Interruptions)... Mr. Sinha has already explained it. anr^fstri

He has explained it. It is on record. Please ...(Interruptions)... his explanation is on record. ...(interruptions)...Mr. Narayanasamy, please ...(Interruptions)...He has explained it is on record ...(Interruptions)...

SHRI V. NARAYANASAMY: What is the inside story?...(Interruptions)...

SHRI SURENDRA LATH: Sir, wild allegations have been made ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, it must be expunged...(Interruptions)...

SHRI V. NARAYANASAMY: You are telling us....(Interruptions)... We want to know what the inside story is ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is on record ...(Interruptions)..

SHRI S.S. AHLUWALIA: Sir, why is he talking about it?...(*Interruptions*)... You must expunge it. How can he say... (*Interruptions*)...

SHRI SHATRUGHAN SINHA (Bihar): If you could just yield for a minute ...(Interruptions)... Sir, we-are all very fond of Rajeev Shukia. He is a very nice person. He speaks very well; he has done his homework. But, at the moment, what he is alleging or whatever he is saying is not substantiated. If he is saying ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): But that has been rebutted by your own leader. So, you don't worry about that. It is on the record.

SHRI SHATRUGHAN SINHA: Yes, Sir, but either he sould disclose the source or he should substantiate what he is saying. That is what I am trying to say. There is nothing against Mr. Rajeev Shukia, he is a good friend of mine and he is a good friend of the House also, Sir, But, the only thing is बच्चा-बच्चा राम का, क्या प्रोग्राम है श्याम का" यह समझते हुए आप हमें बताइए कि जो आप कह रहे हैं, उसे आप सबस्टेंशिएट कैसे करते हैं?

SHRr RAJEEV SHUKLA: Sir, I only want to know from Shri Yashwant Sinha how did Taliban reconcile.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Your time is being. ..(Interruptions)...

SHRI RAJEEV SHUKLA: They reconciled even after your rejection and you agreed to their demand! Everybody knows Taliban. They would not agree to Govt, of India's rejection of their demands, Gan-they? ...(Interruptions)... When they are ot willing to listen to anybody, can they reconcile? ...(Interruptions)...

श्री सुरेन्द्र लाठः सर, यह किस बात पर बोलना चाहते है?

श्री यशंवत सिन्हाः अगर इनकी तालिबान से कोई खास दोस्ती है और उधर से उन्हें कोई सूचना मिली है तो वह सदन से शेयर करें कि तालिबान ने इनको बताया है?

श्री राजीव शुक्रः आधी सूचना तो जसवन्त सिंह जी ने ही दे दी है ...(व्यवधान).... हमने तो नहीं कहा था कि ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, Mr. ShuKia, you go to your next point ...Interruptions)... Because that has already-been replied to ...(Interruptions)... Go to your next point ...(Interruptions)... Don't repeat it ...(Interruptions)...

SHRI V. NARAYANASAMY: We want to know the inside story, he is talking about other things. What happened ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, go to the next point.

SHRI V. NARAYANASAMY: I want to know the inside story. ...(Interruptions)... What happens to Rs. 500 crores? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please go to the next point. ...(Interruptions)...

श्री राजीव शुक्कः सर, यह बात हमने तो नहीं कहीं है, यह बात शुरू किसने की जसवन्त सिंह जी ने कि की उन्होंने पैसे मांगे। हमने तो नहीं कहा था। उन्होंने किताब में लिखा, वहां से शुरूआत हुई। यशंवत सिन्हा जी भी जानते हैं मन ही मन, लेकिन क्या बोलें डिफेंड करना। तो सर, हमारे ऊपर जो आरोप हैं, आई० एस०आई० के ऊपर का ...(व्यवधान).... आइ०एस०आई० के ऊपर कहा गया कि हम व्हाइट पेपर लाएंगे। मान्यवर, मैं दावे के साथ कह सकता हूं कि अगर आई०एस०आई० की सबसे ज्यादा घटनाएं, अगर आई०एस०आई० सबसे ज्यादा इस देश में सिक्रय हुई तो 1999 से लेकर 2004 के बीच में।

SHRI S.S. AHLUWALIA: I have a point of order.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): There is no time. Please.

SHRI S.S. AHLUWALIA:Sir, I have a point of order.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. Under what rule? Give me the rule.

SHRI S.S. AHLUWALIA: Please read Rajya Sabha Ruling and Observation from the Chair.' Page No. 123. It says, "Allegations need to be substantiated." It is in the Rule Book that if you are making allegation against any Member of the House, you should give prior notice for it. ...(Interruptions)...

SHRI V. NARAYANASAMY: Have you been following the rules?

SHRI S.S. AHLUWALIA: He is making allegations against the Leader of the Oppositon. Has he given any notice for that or not?(व्यवधान).... जरा सुनिए, शांत रहिए। सवेरे आपके एक मंत्री ने कहा कि 1984 में आए इसलिए सबसे सीनियर है। मैं नहीं कहना चाहता कि कितना सीनियर हूं। मैं कहना चाहता हूं कि 28 फरवरी, 2000 को इस सदन में सुओ-मोटो स्टेटमेंट था दि दैन मिनिस्टर का। उसको पढ़ें, क्या लिखा गया था उसमें। एलीगेशन करने से पहले उसको सब्सटैसिएट करने का अधिकार जी जानें। खाली पत्रकारिता करने से कुछ नहीं होता है। और बिना किए यह जो आपके रिकार्ड में गया उस दिन शब्द को रेप्रिमान्ड करके यहां से निकाला गया है। और आप इसको रिकार्ड में बार-बार जाने दे रहे हैं।

श्री राजीव शुक्रः सब्स्टेंसिएट तो जसवन्त सिंह जी कर रहे हैं। ...(व्यवधान)....

श्री एस0एस0 अहलुवालियाः उस पर कोई बात मत करिए। Sir, I want your ruling on this. ...(Interruptions)... I want your ruling on this. ...(Interruptions)... If you make any allegation against any Member, you should give prior notice. ...(Interruptions)... Has he given any notice to Shri Jaswant Singh? If he has not given, when he is making allegations he should substantiate them. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please take your seat ...(Interruptions)... Please ...(Interruptions)...

श्री राजीव शुक्रः एक बात बताइए कि इस एलीगेशन को सब्सटासिएट करने के लिए किस एविडेंस की जरूरत है। ...(व्यवधान).... उस समय के देश के विदेश मंत्री के साथ गया था जहाज में बैठकर।...(व्यवधान)....

8.00 P.M.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Shukla, please. ... (Interruptions)...

SHRI S.S. AHLUWALIA: He is again making allegations. ...(Interruptions)... He is again making allegations without giving prior notice. ...(Interruptions)... He is not presiding the House. ...(Interruptions)... If he has guts, tell him to give the notice. ...(Interruptions)...

SHRI RAJEEV SHUKLA: The Vice-Chairman is on his legs ...(Interruptions)...

श्री एस0एस0 अहल्वालिया : चुप रहो। ...(व्यवधान)....

श्री राजीव शुक्र : आप चुप रहो। ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): If you have made a personal allegation against the Leader of the Opposition, I have to see the record. If a personal allegation is made against the Leader of the Opposition, then, you should have taken the prior permission. The record has to be seen. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Please see the record. ...(Interruptions)... Adjourn the House and recall the record. ...(Interruptions)...

श्री राजीव शुक्र : सर, ...(व्यवधान)....

SHRI S.S. AHLUWALIA: Recall the record. ...(Interruptions)... He is again making allegations. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please take your seat. ...(Interruptions)...

SHRI S.S. AHLUWALIA: I will take my seat. Sir. But my point is ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have listened your point of order. ... (Interruptions)...

SHRI S.S. AHLUWALIA: I heard him. ...(Interruptions)... Adjourn the House and recall the record. ...(Interruptions)...

SHRI RAJEEV SHUKLA: I am referring the book. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You are referring the book. You should authenticate it. ...(Interruptions)...

RAJYA SABHA

SHRI S.S. AHLUWALIA: Where is the book? ...(Interruptions)...Where is the book? Member should bring the book and authenticate the book. आप किताब लाइये । Now, it is very clear ...(Interruptions)... Please, listen to me. Now, it is very clear when he said that he is reading from the book. He should have given prior notice to the author of the book. Why has he not given prior notice to the author of the book? ...(Interruptions)...

SHRI RAJEEV SHUKLA: That is for the Government to clarify.

SHRI S.S. AHLUWALIA: Sir, either you adjourn the House. ...(Interruptions)...

THE VICE- CHAIRMAN (PROF. P.J. KURIEN): Please sit down ...(Interruptions)... Mr. Ahluwalia, please sit down ...(Interruptions)... Nothing will go on record ...(Interruptions)....

If you want to speak, please, go to your seat first. ...(Interruptions)... I will see the records. ...(Interruptions)...

श्री राजीव शुक्रः विश्वास नहीं होता है, लेकिन फिर भी इस तरह की बातें कर रहे हैं। ...(व्यवधान).... सरकार इस पर स्पष्टीकरण दें। मैं यह कह रहा हूं कि सरकार इस पर स्पष्टीकरण दें। ...(व्यवधान)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Ahluwalia, you don't want me to deal with that ...(Interruptions)... You have raised a point of order and you will not allow me to deal with that ...(Interruptions)... That is not correct. Please go to your seat ...(Interruptions)...! will not allow this.

SHRI S.S. AHLUWALIA: Please, see the records.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You should ask your Members to behave. You have raised a point of order and I want to deal with that, but you are not allowing me to deal with it.

SHRI S.S. AHLUWALIA: You said, "I will see the records" ..(Interruptions)... I heard myself ..(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please go to your seat ...(Interruptions)...

SHRI V. NARAYANASAMY: He is insulting the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That means you disobey the Chair. You raised a point of order and you don't want me to deal with that.

SHRI YASHWANT SINHA: Sir, the problem is that when the House proceedings are being televised, then that old rule about expunging remarks has no meaning because the whole country has listened already. Whole country has seen already what Mr. Rajeev Shukia said. Now, you might look into the records, expunge it; it is all *kagazi karyavahi*.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): What else can I do? ...(Interruptions)... Then, askforthe rules ...(Intemiptions)... Mr. Yashwant Sinha, you are a senior Member. You, please tetl me what else I can do. After seeing the records, if there is any such personal remark made, other than expunging, as per rules, what else can I do?

SHRI YASHWANT SINHA: You can ask him to withdraw. You can ask him to apologise.

SHRI S.S. AHLUWALIA: You can reprimand him.

SHRI YASHWANT SINHA: It is only today that a senior Member like Shri Janeshwar Mishra expressed regret ...(Intemiptions)...

SHRI S.S. AHLUWALIA: And, only yesterday, Shri Pranab Mukherjee.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You don't want me to deal with the issue. ...(Intemiptions)... What will I do?

SHRI YASHWANT SINHA: Your powers are ...(Intemiptions)... You can definitely tell the Members to exactly behave in the manner ...(Interruptions)...

SHRI S.S. AHLUWALIA: This is not fair, Sir. ...(Interruptions)...

SHRI YASHWANT SINHA: Sir, you have been a Member of this House for a long time. What happens always is that it is the Opposition that levels charges against the Government. Now, we find that ever since the UPA Government has come to power, they are all the time attacking the Opposition as if they are in the Opposition and we are in the Treasury Benches. (*Interruptions*) What is this, Sir? Mr. Narayanasamy gets up

whenever he wants and makes all kinds of wild allegations. And, Mr. Rajeev Shukia, Sir, did he leave the NDA on the Kandhar issue? Why did he not leave ...(Interruptions)...

SHRI RAJEEV SHUKLA: Yes, I did leave ... (Interruptions)...

SHRI YASHWANT SINHA: Did he leave the NDA at that point of time?

SHRI RAJEEV SHUKLA: Yes, Sir, at the moment-.f/nterrupf/ons)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please take your seats. ... (Interruptions)...

SHRI YASHWANT SINHA: If he was so ...(Interruptions)... why did not he leave the NDA at that point of time. उस समय क्यों नहीं चले गए? ...(व्यवधान).... उस समय चले गए होते। ...(व्यवधान).... जब राज्य सभा का सवाल आया, तब उधर मलाई खाने चले गए ...(व्यवधान)....

श्री राजीव शुक्राः उसी समय गए थे। ...(व्यवधान).... उसी समय गए थे, because you had released the ...(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, please. ...{Interruptions).... I am giving the ruling.

SHRI S.S. AHLUWALIA: Sir, please see page no. 124, the ruling of ... (Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. You cannot raise another point of order.

SHRI S.S. AHLUWALIA: It is mentioned that ...(Interruptions).... a prior notice to be given to the ...(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): See, I am already on a point or order. You cannot raise another point of order. ...(Interruptions)....

SHRI V. NARAYANASAMY: Sir, Mr. Ahluwalia is dictating ...(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please sit down. Take you seats. ...(Interruptions) Listen. Now, Mr, Shukia, have you taken the permission of the Chair to make a persona! allegation?

SHRI S.S. AHLUWALIA: Not the permission of the Chair.

...(Interruptions).... Prior notice to the Member... Whether he has given the prior notice ...(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Chairman will look into it. (Interruptions)

SHRI S.S. AHLUWALIA: No, no, Sir. It is there. It is in the proceedings. Page 124 ...(Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Chairman knows that. The Chairman only will allow ...(Interruptions)....

SHRI S.S. AHLUWALIA: You are the Chairman now. (*Interruptions*) No, no. You are the Chairman. (*Interruptions*).

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have asked, has he taken the permission ...(Interruptions)....

SHRI S.S. AHLUWALIA: No, Sir, You are the Chairman. *(Interruptions)* It is not fair. What is the purpose of this book?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, please. (Interruptions) Take your seats first. (Interruptions)

SHRI V NARAYANASAMY: Mr. Ahluwalia, you cannot always ...(Interruptions)....

SHRI S.S. AHLUWALIA: What is the purpose of this book?

SHRI YASHWANT SINHA: What is your ruling, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is what he is not allowing me to give. (Interruptions) I am not being allowed to do that.

SHRI S.S. AHLUWALIA: You are saying that the Chairman will look into it. (Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I am not being allowed to give the ruling. What can I do? Let me find out ...(Interruptions).... Please, don't ...(Interruptions).... Let me find out. Have you taken prior permission of the Chairman?

श्री राजीव शुक्रः में बिल्कुल क्लैरीफाई कर देता हूं। मैंने तो जानना चाहता है, लीडर ऑफ द अपोज़िशन से ...(व्यवधान).... मैं इनसे जानना चाह रहा हूं। मेरी बात सुनिए। ...(व्यवधान).... मैं इनसे जानना चाह रहा हूं कि उस समय ये वित्त मंत्री थे, ये बताएं कि क्या पैसा दिया गया था? ...(व्यवधान).... मैं पूछना चाहता हूं, आप बता दें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Shukla ...(Interruptions).... Now, please tell me. (Interruptions) What is the allegation that has been made ...(Interruptions).... Tell me that.

श्री राजीव शुक्र: मैं तो पूछ रहा हूं, आरोप क्या है? ...(व्यवधान).... मैंने कहा कि वे उस समय इस देश के वित्त मंत्री थे ...(व्यवधान).... वे बताएं कि क्या पैसा दिया गया? ...(व्यवधान).... क्या स्विस बैंक का बड़ा ...(व्यवधान).... मैं तो पूछ रहा हूं। ...(व्यवधान)....

SHRI YASHWANT SINHA: Sir, this is contrary to what he has said. This is completely contrary to what he has said. (*Interruptions*) He made an allegation.

THE VICE-CHAIRMAN (PROF. PJ. KURIEN): What did he say? At least, tell me that. (Interruptions)

SHRI S.S. AHLUWALIA: Sir, the point is whether for making an allegation ... (Interruptions)....

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): What is that allegation? (Interruptions) I am asking.

SHRI S.S. AHLUWALIA: No, no. Why should he repeat that? (*Interruptions*) You adjourn the House and call for the records.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN). How can I adjourn the House? (Interruptions)

SHRI V. NARAYANASAMY: Sir, Mr. Ahluwalia is ruling the ...(Interruptions)... Sir, he wanted to know from the Leader of the Opposition ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. PJ. KURIEN): Mr. Shukla, firstly, tell me ...(Interruptions)...

SHRI RAJEEV SHUKLA: Sir, I have not made any allegation. I just wanted to know and this is a question, which has been ...(Interruptions)... They are supposed to know and respond to that question. (Interruptions) We want to know from the former Finance Minister whether any money was paid or not. (Interruptions)

SHRI S.S. AHLUWALIA: Sir, this is not what he had ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): What did he say? Go to your seat and tell me.

SHRI S.S. AHLUWALIA: You call for the records. (Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I said, what I would do ...(Interruptions)... Tell me the allegation that has been made. (Interruptions)

SHRI S.S. AHLUWALIA: No, no. When will you do that?

THE VICE-CHAIRMAN (PROF P.J. KURIEN): The Chair will see the record and expunge if there is any personal allegations against anyone... (Interruptions)... That will be expunged. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Without seeing the records how can you expunge? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have to see the records if there is any allegation ...(Interruptions)...

SHRI S.S. AHLUWALIA: You adjourn the House ... (Interruptions)...

SHRI V. NARAYANASAMY: You cannot dictate the Chair. ... (Interruptions)...

SHRI S.S. AHLUWALIA: How can you say that you will look into the records and then expunge? ...(Interruptions)....

SHRI V. NARAYANASAMY: Sir, he is talking as if he ...(Interruptions)... I have got a point of order, Sir. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have already given my ruling. The records will be seen and if any personal allegation is made, it will be expunged. ...(Interruptions)...

SHRI S.S. AHLUWALIA: You do not know what he had said. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is why I said that I would see the records and do the needful. ...(Interruptions).... You can't ask me to do it now. ...(Interruptions)....

SHRI SHATRUGHAN SINHA: The best way would be, I would suggest you to call for the records. Let us see the records ...(Interruptions)....

SHRI V. NARAYANASAMY. You cannot order the Chair. ... (Interruptions)...

[MR. DEPUTY CHAIRMAN in the Chair.]

SHRI S.S. AHLUWALIA: Sir, there was ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, please. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, the hon. Member, Mr. Rajeev Shukla, was making certain allegation against another Member of the House, not only a Member, but also the Leader of the Opposition of this House. As far as i go, on page 124 of Rulings and Observations from the Chair. ... (Interruptions)...

SHRI B.K. HARIPRASAD: Sir, the Vice-Chairman has already given the ruling.

MR. DEPUTY CHAIRMAN: One minute. I have just come. Please give me some time.

SHRI S.S. AHLUWALIA: Sir, on page 124, ruling number 158, 'Debates: Allegations: Prior notice to be given to a Member against whom an allegation is made'. I wanted to know from the Chair whether he had given a prior notice to the Member or not. It was not replied to. Secondly, on page 123, Rulings and Observations from the Chair, 156 and 157. 'Allegations: Something', said in the House, if it is of a nature of an allegation, has to be substantiated.' And then, 'Allegations: Allegation needs to be substantiated'. He is unable to substantiate it. Now, he is changing his stand one after another. He made an allegation against Jaswant SinghyV, who was not present here. He has not given any notice to him and made certain allegations which are not permissible as per the rule book and that is why I demanded that let the records be called for because the Chair was asking me what he said; he was not aware of that. He asked me to explain. Why should I explain? The Chair should be aware of what he said. And, if it is not aware, records should be called. And till that time the House should be adjourned. Let the records come and the matter be decided. Then we are ready to discuss anything.

SHRI V. NARAYANASAMY: Sir, I am on a point of order on this issue. ...(Interruptions)... Please give me half a minute, Sir.

SHRI S.S. AHLUWALIA: Sir, he also made the allegation. (Interruptions) He also made the allegation. (Interruptions)...

श्री उपसभापति : अहलुवालिया जी, मैं इसका समाधान निकाल रहा हूं। ...(व्यवधान).... मैं इसका समाधान निकाल रहा हूं, आप एक मिनट का समय दीजिए। ...(व्यवधान).... एक मिनट।

SHRI V. NARAYANASAMY: The hon. Member raised the same point

of order before the hon. Vice-Chairman. Hon. Vice-Chairman gave a ruling that he would go through the record and if some words were unparliamentary, he would expunge them from the record.

SHRI S.S. AHLUWALIA: What is unparliamentary? {Interruptions}

SHRI V. NARAYANASAMY: Kindly, hear me. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Ahluwalia. (Interruptions)

SHRI S.S. AHLUWALIA: It is not unparliamentary. (Interruptions)

श्री उपसभपति : अहलुवालिया जी, मैं सुन रहा हूं। ...(व्यवधान)....

SHRI S.S. AHLUWALIA: It is against the parliamentary ethics. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Ahluwalia, please. (Interruptions) देखिए, आप...(व्यवधान)....

SHRI S.S. AHLUWALIA: Sir, he is twisting the facts. (*Interruptions*) He is trying to twist the facts. ...(*Interruptions*)...

श्री उपसभापति : आप बोलिए । ...(व्यवधान)....

SHRI V NARAYANASAMY: Sir, a ruling was given by the hon. Vice-Chajrman. All the hon. Members of the House are bound by it. Therefore, Sir, I would like to submit that since the ruling has been given on the subject, It cannot be adjudicated again in this House. That is my submission.

MR. DEPUTY CHAIRMAN: You are right. I will tell you. Mr. Ahluwalia has quoted from pages 123 and 124 of the Rulings and Observations from the Chair. It is: "Debates: Allegations: Prior notice to be given to Member against whom an allegation is made." He has brought it to the notice of the Chair. Now, the issue is whether any allegation has been made. That has to be verified.

SHRI S.S. AHLUWALIA: That has to be verified.

MR. DEPUTY CHAIRMAN: The Vice-Chairman has given a ruling that he will look into the record and then it will be done. So, why should the House be adjourned when we are already short of time?

SHRI S.S. AHLUWALIA: At the fag end, again you will say that in all cases, all speakers will make allegations... (Interruptions)...

MR. DEPUTY CHAIRMAN: We will not allow that. (Interruptions) Please. (Interruptions)

SHRI S.S. AHLUWALIA: What is this?

SHRI YASHWANT SINHA: Sir, the point I made was that there was live telecast of our proceedings. So, the whole world watches and the whole world listens to what is uttered in this House. A serious allegation has been made against the Leader of the Opposition by the hon. Member. He, in fact, challenged me. He said, "Mr. Yashwant Sinha is present in the House. He was the Finance Minister. He should confirm how much money was transacted." This is what he asked. Now, a serious allegation has been made. This is something which has been seen by everyone, heard by everyone. So, the point I am making is that in such a situation— when these rules were made, there was no live telecast, so, you could expunge it - the justice from the Chair should be instant. It has happened in the past that a Member has made a remark. People have not liked it. Yesterday, it happened that a senior Minister made a remark. We did not like it. He came back and apologised to the House. The point we are making is that here is a clear violation of the rules by an hon. Member. He should have the decency and the courage to stand up here. I am borrowing the Prime Minister's words. He should have the decency and the courage to stand up here and say, "I am sorry. I made an allegation, which I am not in a position to substantiate." That will be the solution of this issue. Nothing short of that is going to satisfy us.

SHRI S.S. AHLUWALIA: Yes. Let him say that.

SHRI RAJEEV SHUKLA: Sir, I simply wanted to know from Mr. Yashwant Sinha...(Interruptions)...

SHRI S.S. AHLUWALIA:-Aga1h, he is explaining. (Interruptions)

MR. DEPUTY CHAIRMAN: Don't repeat any allegation. (*Interruptions*) Don't repeat the allegation. (*Interruptions*) Let us solve this problem. (*Interruptions*)

SHRI RAJEEV SHUKLA: Sir, I only posed the question to the former Finance Minister whether these allegations were correct. (*Interruptions*)

RAJYA SABHA

SHRI S.S. AHLUWALIA: Sir, again he is repeating it. (Interruptions)

श्री उपसभापति : रिकार्ड मंगवाने में थोड़ा वक्त लगता है। ...(व्यवधान).... रिकार्ड मंगवाने में थोड़ा वक्त लगता है। ...(व्यवधान).... रिकार्ड मंगवाने में टाइम लगता है, हाउस का ...(व्यवधान).... उस वक्त तक, ...(व्यवधान).... वक्त की कमी है, उसके लिए मैं ...(व्यवधान)....

मौलाना ओबैदुल्लाह खान आजमीः सर हाउस को चलाइये। ...(व्यवधान)....

†مولانا عبيدالله خان اعظمى: سر، باؤس كو چلائيي ...مداخلت...

श्री उपसभापति : हाउस को चलाने के लिए तो यह ...(व्यवधान)....

श्री एस0**एस**0 **अहल्वालिया :** ऎसे कैसे होगा? ...(व्यवधान)....

मौलाना ओबैदुल्लाह खान आजमीः सिन्हा जी बताएं कि कितनी मनी ...(व्यवधान)....

†مولانا عبيدالله خان اعظمى: سنهاجى بتائين كه كتنى منى ...مداخلت...

श्री उपसभापति : नहीं --नहीं देखिए आप फिर प्रॉब्लम क्रिएट कर रहे है। ...(व्यवधान).... फिर आप वहीं बात कह रहे हैं। ...(व्यवधान)....

श्री राजीव शुक्रः मैंने तीन बातें, तीन सवाल उठाए है ...(व्यवधान)....

एस0एस0 अहल्वालिया : फिर वहीं बातें कर रहे हैं ...(व्यवधान)....

श्री उपसभापति : मैं करने नहीं दूंगा ...(व्यवधान)....

श्री एस0एस0 अहलुवालिया : पहला सवाल यह है क्या उन्होंने नोटिस दिया था, यह पहला सवाल है ...(व्यवधान).... The House should know that whether he has given the notice or not. (Interruptions)

श्री उपसभापतिः अहलुवालिया जी, आप भी ...(व्यवधान).... आप बैठिए ...(व्यवधान)....

श्री एस0एस0अ हलुवालिया : नोटिस दिया या नहीं दिया ...(व्यवधान)....

श्री राजीव शुक्रः सर, मैं कोई आरोप नहीं लगा रहा हूं, मैं पूछा था कि ...(व्यवधान)....

†[]Transliteration in Urdu Script

श्री एस0एस0 अहल्वालियाः फिर वहीं बात, क्या है यह ...(व्यवधान)....

श्री उपसभापतिः अगर कोई ऑनरेबल मेंबर के ऊपर ...(व्यवधान)....

श्री राजीव शुक्क : यह मेरा सवाल था और अगर सवाल में आप पाते हैं कि कोई चीज गलत है, तो आप उसे expunge कर सकते हैं ...(व्यवधान).... मुझे खुद विश्वास नहीं है, लेकिने मैंने सवाल पूछा था कि क्या-क्या हुआ, जब जेश-ए-मोहम्मद का चीफ ले जाया गया ...(व्यवधान).... वही मैंने कह दिया ...(व्यवधान)....

श्री अहलुवालिया : ये उस कोआर्डिनेशन कमेटी के मेंबर थे, he is aware of every fact. What is this?

श्री उपसभापति : मेरा एक सुझाव है कि आप जो allegation यहां लगा रहे हैं, उसको आप withdraw कर लें।

SHRI SHARAD ANANTRAO JOSHI (Maharashtra): Sir, we should not waste time in this...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. I am not wasting time. (Interruptions) If you are going to waste time, what can I do? (Interruptions)

SHRI SHIVRAJ V. PATIL: Sir, what Ahluwaliaji has said and what he has quoted is a legal position. Honourable Members from this side and from that side also have made their points. Mr. Ahluwalia's stand is, if you want to allege anything against any Member, the first thing which should be. done is to give him the notice and after that take permission from the House and say anything which goes against that Member. He is right and the hon. Member from here also has said that, "Look, I raise this issue. If it is not as per the rules, you can expunge it." ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He has not said that. आप बोल दो।

श्री एस0एस0 अहलुवालियाः Expunge में जाना ही नहीं, यह तो वही बात है कि I can abuse the Minister, than I can withdraw. ...(Interruptions)... what is this (Interruptions)

श्री उपसभापति : क्या करना है बोलिए , आप solution बताइए।

श्री एस0एस0 अहलुवालिया : आप withdraw करवाइए।

श्री उपसभापति : वही कर रहे हैं।

RAJYA SABHA

- श्री राजीव शुक्रः सर, मैं सिर्फ यह जानना चाहता हूं ...(व्यवधान)....
- श्री एस0एस0 अहलुवालिया : फिर जानना चाहता हूं ...(व्यवधान).... जानना क्या चाहते है? आप माफी मांगिए पूरे सदन से ...(व्यवधान)....
 - श्री उपसभापति : राजीव जी, आप मुझे देखकर बोलिए ...(व्यवधान)....
- श्री राजीव शुक्र : सर, मैंने इनसे कुछ प्रश्न किए, कुछ सवाल किए। क्या प्रश्न और सवाल करना आरोप हो गया?
 - श्री एस0एस0 अहलुवालियाः आपने सवाल नहीं किया ...(व्यवधान)....
- श्री उपसभापति : इस बहस में मत जाइए , withdraw करिए ...(व्यवधान).... देखिए, आप withdraw कर लीजिए ...(व्यवधान)....
- श्री राजीव शुक्क : मैंने सवाल पूछा था, अगर आपको लगता है कि वह ठीक नहीं है, तो आप expunge कर दीजिए ...(व्यवधान)....
- श्री एस0एस0 अहलुवालिया : आपने सवाल नहीं किया, आरोप लगाया है ...(व्यवधान)....
- श्री राजीव शुक्रः नहीं मैंने आरोप नहीं लगाया, मैंने सवाल किए है कि वे मंत्री थे, क्या ऎसा हुआ ...(व्यवधान)....
- श्री उपसभापति : वह नहीं ...(व्यवधान).... आप withdraw कर लीजिए ...(व्यवधान).... रिकार्ड आने में समय लगता है ...(व्यवधान)....
- श्री एस0एस0 अहलुवालियाः तब तक हाउस को adjuourn करिए ...(व्यवधान).... ये सब चलेगा नहीं, आप रिकार्ड मंगाइए और हाउस को adjourn करिए।
- MR. DEPUTY CHAIRMAN: The House is adjourned to meet tomorrow at 11.00 A.M.
 - The House then adjourned twenty-five minutes past eight of the clock till eleven of the clock on Friday, the 28th July, 2006.